- (a) whether any vigilance is maintained by Government to find out the Officers of the Customs and Income-tax Depart-nient-- who own movable or immovable property disproportionate to their income;
- (b) if so, what are the criteria and procedures adopted in this regard; and
- (c) the State-wise number of Officers who have been found to be in possession of property disproportionate to their income dining the last three years?]

वित्त मंत्रालय में राज्य मंत्री (श्री प्रणव मुखर्जी):
(क) और (ख) सरकार यह पता करती रहने
के लिये निगरानी रखती है कि सीमाणुल्क और
द्यायकर विभाग के किन प्रधिकारियों के पान,
उनकी द्याय के गैर-माकूल चल अथवा अचल सम्पत्ति
है । यह निगरानी, कामिक विभाग द्वारा निविष्ट
कासंविधि के अनुसार, केन्द्रीय उत्पादन-णुल्क और
सीमाणुल्क बोर्ड और केन्द्रीय प्रत्यक्ष-कर बोर्ड,
विभागाध्यक्षों तथा केन्द्रीय जांच व्यूरो द्वारा रखी
जाती है । संदेहास्पद मामलों में विशेष जांच
पड़ताल की जाती है।

- (ग) मूचना इकट्टों की जा रही है और सदन-पटल पर रख दी जायेंगी :
- i I HE MINISTER OF STATE IN THE! MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERIEE): (a) and (b) Due vigilance is maintained by the Government to find out the officers of Customs and Income-tax Departments who own moveable or immovable properties disproportionate to their income. This is done by the Central Board of Excise and Customs and Central Board of Direct Taxes, Heads of Departments and the Central Bureau of Investigation in accordance with the prescribed procedure laid down by the Department of Personnel. Special investigation is done in respect of suspected cases.
- (c) Information is being collected and will be laid on the Table of the House.]
  - t | English translation.

## Acquisition of under-valued properties

◆160. SHRI SARDAR AMIAD ALI : SHRIM.YTT AZIZA IMAM: SHRI KHURSHED ALAM KHAN: DR. V. A. SEY1D MUHAMMAD:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 571 given in the Rajya Sabha on the 26th November, 1974 regarding acquisition of under-valued properties and state:

- (a) whether the cases relating to the acquisition of 69 properties have since been settled; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERIEE): (a) It is presumed that the Hon'ble Members wish to know whether any of the 69 properties have vested in Government of India. None of the properties has yet vested in the Government.

I b) Does not arise.

म्यू बैंक स्नाफ इंडिया कम्पनी के शेयर होल्डरों के नाम करों की बकावा राशियां

\* 161. श्री जगदीश जोशी :

श्री नागेश्वर प्रसाद शाहो :

श्री गुणानन्द ठाकुर :

श्री गत्यी सिंह ः

श्रीकल्पनाथः

क्या **वित्त मं**त्री यह बतानेकी कृषा करेंगे कि:

- (क) न्यू बैंक ग्राफ इण्डिया कंपनी लि० के कितने सदस्यों के नाम पर ग्रायकर, सम्पन्ति कर, उत्पादन मुल्क ग्रीर निगम कर की राशियां बकाया हैं, वे कब से बकाया हैं ग्रीर उनकी बसूली में विलम्ब के क्या करण हैं; ग्रीर
- (ख) उपरोक्त व्यक्तियों में से क्या कुछ ऐसे भी हैं जिन्हें तस्करी के झारोप में गिरक्तार किया

गया था या जिनके यहां छापे मारे गएथे; ब्रीर यदि हां तो वे कौन लोगे हैं ब्रीर उनके पास से पकड़ी गई बस्तुओं का ब्यीरा क्या है?

## Tax arrears of shareholders of New Bank of India Company Limited

•161. SHRI JAGDISH JOSHI:
SHRI NAGESHWAR PRASAD
SHAHI: SHRI GUNANAND
THAKUR: SHRI NATHI SINGH:
SHRI KALP NATH:

Will the Minister of FINANCE be pleased to state:

- (a) the number of shareholders of New Bank of India Company Limited against whom arrears of income-tax, wealth-tax, excise duty and Corporation tax are outstanding and since when they are outstanding together with the reasons for the delay in realising the arrears; and
- (b) whether there are any such persons out of the above-mentioned persons who were arrested for smuggling or whose premises were raided and if so, the names of those persons and the details of the articles seized from them ?]

किस मंबालय में राज्य मंबी (श्री प्रणव मुखर्जी):
(क) तथा (ख) दि न्यू बैंक ग्राफ इंण्डिया कम्पनी
लिंग् एक बहुत बड़ी कम्पनी हैं। कम्पनी के प्रतिम उपलब्ध तलपाट के अनुसार, जिसमें 31 दिसम्बर,
1973 को स्थिति बताई गई हैं, उसकी अभिदत्त
तथा चुकता पूंजी, 6 लाख 70 हजार से अधिक
लेयरों में बटी 33 लाख 57 हजार पये की है।
कम्पनी के लेयर होल्डरों की संख्या बहुत ज्यादा है,
और वे सारे भारत में फले हैं। जिन लेयरधारियों
की तरफ प्रत्यक्ष करों की तथा उत्पादन णुल्क की
रकमें बकाया हैं और जिन्हें तस्कर श्रायात निर्यात
के सम्बन्ध में गिरफ्तार किया गया प्रथवा जिनके
परिसरों पर छापे मारे गये, उनके सम्बन्ध में
सूचना देणभर में फैले क्षेत्रीय कार्यालयों से एकव
करनी होगी। इस सूचना को एकव करने में काफी समय तथा श्रम लगेगा जो सम्भवत: प्राप्तब्य परि-णामों के यनुरूप नहीं हो । फिर भी, यदि माननीय सदस्य किसी विजेष शेयरधारो/शेयरधारियों के बारे में सूचना मांगें तो वह एकत्र कर के सदन पटल पर रखी जा सकती है ।

t|THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE): (a) and (b) The New Bank of India Company Limited is a large company with subscribed and paid-up capital of Rs. 33.57 lakhs made up of over 6.7 lakhs shares as per latest available balancesheet as on 31st December, 1973. The number of shareholders in the company is very large and they are spread all over the country. The information regarding shareholders against whom arrears of direct taxes and excise duty are outstanding and who were arrested for smuggling or whose premises were raided will have to be collected from the field formations all over the country. Collection of the desired information, therefore, will involve considerable time and labour which may not be commensurate with the results that may be achieved. However, if the Honourable Members desire to have information about particular shareholder(s), the same can be collected and laid on the Table of the House.]

## जीवन बीमा निगम के अधिकारियों के वेतनमानों के सम्बन्ध में ग्रम्यावेदन

\*162 श्री भैरों सिंह शेंखावत : श्री जगदीश प्रसाद माथुर : डा० राम कृपाल सिंह :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जीवन बीमा नियम के ब्रिश्वकारियों से इस आजय का कोई अभ्यावेदन प्राप्त हुआ है कि वहां तृतीय श्रेणी के एक अधीक्षक की परिलब्धियां प्रथम श्रेणी के अधिकारी से लगभग 600 रुपए अधिक हैं; और